

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH FRIDAY BENCH A: NEW DELHI**

(Through Video Conferencing)

**BEFORE JUSTICE P.P. BHATT, HON'BLE PRESIDENT
AND
SHRI G.S. PANNU, VICE PRESIDENT**

**ITA No. 1316/Del/2019
Assessment Year : 2014-15**

**ITA No. 1317/Del/2019
Assessment year : 2015-16**

Shri Ajit Kumar Gupta, A-20, Panchwati, Azadpur, Delhi-110052 (PAN: AAJPG5046R)	ACIT, Central Circle-07, New Delhi.
(Appellant)	(Respondent)

Appellant by: Ms Umang Luthra, Adv.

Respondent by: Shri Shailesh Kumar, Sr. DR

Date of hearing : **09.10.2020**

Date of pronouncement : **09.10.2020**

ORDER

PER JUSTICE P.P.BHATT, PRESIDENT

These appeals by the assessee for the assessment year 2014-15 and 2015-16 are directed against the order of learned CIT(A)-24, New Delhi dated 21.12.2018.

2. The learned counsel for the assessee, vide letter dated 3rd October, 2020 received through email, has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under The Direct Tax Vivad se Vishwas Act, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 9th October, 2020.

Sd/-

(G.S. PANNU)
VICE PRESIDENT

Sd/-

(JUSTICE P.P. BHATT)
PRESIDENT

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar